

1	2	3	
47.	Information, Tourism and Film Technology	10,35,000	—
48.	Rural Industries	78,34,000	—
49.	Water Supply	6,21,76,000	—
51.	Capital Outlay on Industrial Development	—	4,15,83,000
52.	Capital Outlay on Irrigation	—	3,83,00,000
53.	Capital Outlay on Public Works-Buildings	—	31,95,000
55.	Capital Outlay on Road Transport Services and Shipping	—	75,00,000
56.	Capital Outlay on Forests	—	11,00,000
58.	Miscellaneous Capital Outlay	—	3,17,60,000
59.	Loans and Advances by the Government	—	10,25,07,000

MR. DEPUTY SPEAKER: The Minister may now move for leave to introduce the Appropriation Bill.

14.47 hrs

[English]

TAMIL NADU APPROPRIATION (NO.3)  
BILL\*, 1988-89

THE MINISTER OF STATE IN THE DEPARTMENT OF EXPENDITURE IN THE MINISTRY OF FINANCE (SHRI B.K. GADHVI): I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Tamil Nadu for the services of the financial year 1988-89.

MR. DEPUTY SPEAKER: The question is: "That leave be granted to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Tamil Nadu for the services of the financial year 1988-89."

*The motion was adopted*

SHRI B. K. GADHVI: I introduce\*\* the Bill.

MR. DEPUTY SPEAKER: The Minister may now move that the Bill be taken into consideration.

SHRI B.K. GADHVI: I beg to move†:

"That the bill to authorise payment and appropriation of certain further sums from

\*Published in the Gazette of India Extraordinary. Part II section 2 dated 5-12-1988.

\*\*Introduced with the recommendation of the President.

† Moved with the recommendation of the President.

and out of the Consolidated Fund of the State of Tamil Nadu for the services of the financial year 1988-89 be taken into consideration."

MR. DEPUTY SPEAKER: The question is:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Tamil Nadu for the services of the financial year 1988-89 be taken into consideration."

*The motion was adopted*

MR. DEPUTY SPEAKER: The House will now take up clause by clause consideration of the Bill.

The question is: "That Clauses 2 and 3 and the Schedule stand part of the Bill."

*The motion was adopted*

*Clauses 2 and 3 and the Schedule were added to the bill*

MR. DEPUTY SPEAKER : The question is:

"That clause 1 , the enacting formula and the Title stands part of the Bill"

*The motion was adopted .*

*Clause 1, the Enacting Formula and the Title were added to the Bill*

*Supplementary Demands for Grants (Punjab), 1988-89 submitted to the Vote of Lok Sabha*

SHRI B.K. GADHVI : I beg to move: "That the Bill be passed."

MR. DEPUTY SPEAKER : The question is:

"That the Bill be passed."

*The motion was adopted.*

14.50 hrs.

**SUPPLEMENTARY DEMANDS FOR GRANTS - (PUNJAB), 1988-89**

*(English)*

MR. DEPUTY SPEAKER : The House shall now take up discussion and voting on the Supplementary Demands for Grants in respect of the Budget for the State of Punjab for 1988-89.

Motion Moved:

"That the Supplementary sums not exceeding the amounts on Revenue Account shown in the third column of the Order Paper be granted to the President out of the Consolidated Fund of the State of Punjab to defray the charges that will come in course of payment during the financial year ending the 31st day of March, 1989 in respect of heads of demands entered in the second column thereof against Demand Nos. 17 and 22."

<i>No. of Demand</i>	<i>Name of Demand</i>	<i>Amount of Demand for Grant submitted to the Vote of the House</i>
<i>1</i>	<i>2</i>	<i>3</i>
		Revenue Rs.
17.	Local Government, Housing and Urban Development	70,00,00,000
22.	Revenue and Rehabilitation	1,00,00,00,000